

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Customs Appeal No.70310 of 2013

(Arising out of Order-in-Appeal No.01-02/CUS/BBSR-I/2013 dated 14.01.2013 passed by Commissioner(Appeals) of Central Excise, Customs & Service Tax, Bhubaneswar.)

M/s. Snehadhara Consultants

(Plot No.3, Waltair Main Road, Shehadhara Complex, Visakapatnam-530002, Andhra Pradesh.)

...Appellant

VERSUS

Commissioner of Customs, Bhubaneswar

.....Respondent

(Customs House, C.R. Building, Rajaswa Vihar, Bhubaneswar-7, Odisha.)

APPEARANCE

Shri Shovit Betal & Shri Deepro Sen, both Advocates for the Appellant (s)

Shri Manish Mohan & Shri S.Chakraborty, both Authorized Representatives for the Revenue

**CORAM: HON'BLE SHRI P.K. CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

FINAL ORDER NO. 76546/2023

DATE OF HEARING : 4 September 2023

DATE OF DECISION : 4 September 2023

Per : P.K. CHOUDHARY :

Heard both sides and perused the appeal records.

2. We find that Final Assessment Order dated 28.06.2023 has been passed in this matter. The Appellant's Counsel submits that the Appeal may be dismissed as withdrawn. He also mentions that against the final assessment order, they have already preferred Appeal before the lower

appellate authority. Accordingly, the Appeal filed by the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

Sd/

(RAJEEV TANDON)
MEMBER (TECHNICAL)

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